

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. NO. 352 OF 2000

Wednesday this the 5th day of April 2000.

CORAM:

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

T. Sudhakaran,  
Thottakkara House,  
P.O. Beypore North,  
Kozhikode -15.  
(By Advocate Shri P.V. Kunhikrishnan)

Applicant

Vs.

1. Assistant Superintendent of Post Offices, Calicut.
2. Sub Divisional Inspector of Post Offices, Calicut.
3. Superintendent of Post Offices, Calicut Division.
4. Union of India, represented by its Secretary, Ministry of Communications, New Delhi. Respondents  
(By Advocate Shri. R. Madanan Pillai, ACGSC)

The application having been heard on 5th April 2000

the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to issue direction to the 3rd respondent to appoint him as Extra Departmental Delivery Agent (EDDA for short) or Extra Department Mail Carrier (EDMC for short) in any of the Post Offices where there is a vacancy and also to direct the respondents 1 & 2 to consider and pass orders on A1 & A2.

2. The applicant says that he had worked as ED Packer from 2.6.96 to 16.6.97 at the Beypore Post Office and also worked as EDDA-II at Beypore North Post Office for a period of ten months from 24.2.95. He further says that there is a vacancy of EDMC at Feroke College Post Office, and another vacancy of EDDA at West Hill, Edakkad Post Office. He has got a preferential right to be appointed in anyone of the above posts. He submitted A1 and A2 representations to respondents 1 and 2. The respondents 1 and 2 have not considered the above representations.

3. Learned counsel appearing for the respondents on instructions submitted that the post of EDDA at West Hill, Edakkad Post Office has already been filled up, and with regard to the post of EDMC at Feroke College Post Office, applications were invited and the last date of submission of application is over.

4. There is absolutely no case for the applicant that in pursuance of the notification inviting application for the post of EDMC at Feroke College P.O., he has applied. It is the admitted case that the applicant is not an ED Agent now working in any one of the Post Offices. The relief sought for is not for appointment by transfer. In the absence of the applicant having not applied in pursuance of the notification, the applicant is not entitled to be considered.

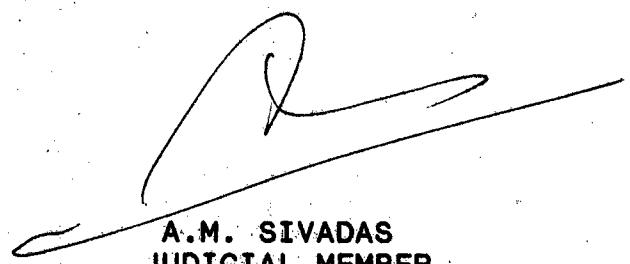
5. Learned counsel appearing for the applicant submitted that the applicant may be permitted to apply now. Since the last date prescribed for the receipt of the application as submitted by the learned counsel for the respondents is over, we cannot extend the time for submitting the application and the said request of the learned counsel for the applicant cannot be accepted.

6. Accordingly, we do not find any ground to admit the O.A. and the same is dismissed. No costs.

Dated the 5th April 2000.



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER



A.M. SIVADAS  
JUDICIAL MEMBER

rv

List of Annexures referred to in the order:

Annexure A1: A copy of the representation dated 29.2.2000 submitted by the applicant to the 1st respondent.

Annexure A2: A copy of the representation submitted by the applicant to the 2nd respondent dated 1.3.2000.